

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 175/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, challenging the arbitrary retention of the Construction Bank Guarantee of Rs. 15 Crores deposited by the ReNew Solar Power Pvt. Ltd. under the erstwhile CERC (Grant of Connectivity, Long Term Access and Medium-Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009, by Central Transmission Utility of India Ltd. and seeking return of the differential amount basis what was payable under the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

Petitioner : ReNew Solar Power Private Limited (RSPPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **13.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, RSPPL
Shri Girik Bhalla, Advocate, RSPPL
Ms. Sai Snigdha Nittala, Advocate, RSPPL
Mr. Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the learned counsel for the Respondent, CTUIL, made detailed submissions and concluded their arguments.

2. After hearing the learned counsel for the parties, the Commission directed CTUIL and the Petitioner to file their written submissions within a week. The interim direction issued *vide* Record of Proceedings dated 6.8.2026 shall continue till a decision is rendered in the case.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

